

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 743/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Veermani Engineering Co.
V/s.
Leak Proof Engg. (India) Pv.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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	Yogi Joshi	Advocate for Op. Creditor	
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COMMON ORDER

T.C.P. No. 742/I&BC/NCLT/MB/MAH/2017

T.C.P. No. 743/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Both these Petitions have been transferred from the Hon'ble High Court.
3. The admitted factual position is that the Petitioner^{per} has not filed the requisite Form on transfer as prescribed under the Notification No. GSR-732(E) dated 30.06.2017.

4. The Notification prescribes that the requisite Forms should be filed on or before 15.07.2017. However there is provision in the said Notification whereby liberty can be granted to the Petitioner to file fresh Petition under the Insolvency Code. Hence under the Notification the Petitioner can file Fresh Petition, if deem fit.
5. Hence both these Petitions are disposed of as Abated. To be consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
05.10.2017

Sd/-

M.K. Shrawat
Member (Judicial)